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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ ITA 329/2015, C.M. No. 8890/2015

ANSHIKA INVESTMENT PVT. LTD. ..... Appellant

versus

PR. COMMISSIONER OF INCOME TAX, CENTRAL-3 .....Respondent

\+ ITA 330/2015, C.M. No. 8891/2015
\+ ITA 331/2015, C.M. No. 8892/2015
\+ ITA 332/2015, C.M. No. 8893/2015

APOORVA EXTRUSION PVT. LTD. ..... Appellant

versus

PR. COMMISIONER OF INCOME TAX, CENTRAL-3, ... Respondent

Presence: Mr. M.P. Rastogi and Mr. K.N. Ahuja, Advs. for appellant in item Nos. 1 to 4.
Mr. Rohit Madan and Mr. Akash Vajpai, Advs. for respondent in item No. 1.
Ms. Suruchi Aggarwal, Sr. Standing Counsel, Ms. Lakshmi Gurung, Jr. Standing Counsel and Mr. Abhishek Sharma, Advs. for respondent in item Nos. 2 to 4.

CORAM:
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE R.K.GAUBA

ORDER

% **29.05.2015**

After some hearing, learned counsel for appellant stated that he would withdraw the appeals and that the CIT(Appeals) may be directed to consider the legality and merits of the additions.

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In view of the matter, the appellant's right to question the correctness of the additions made in the course of the proceedings under Section 153 are reserved.

The appeals are dismissed as withdrawn.

S. RAVINDRA BHAT, J

R.K.GAUBA, J

MAY 29, 2015
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